

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) No. 67 of 2020

In the matter of:

Manjunath Dasappa & Anr.

....Appellants

Vs.

Transglobal Power Ltd. & Ors.

....Respondents

Present:

Appellants: Mr. Abhijeet Sinha, Mr. Arjun Asthana, Ms. Sreenita Ghosh and Mr. Saikat Sarkar, Advocates.

Respondents: Mr. Kaustav Saha, Advocate for R-1 to 4.

ORDER

12.03.2020: Issue Notice. Mr. Kaustav Saha, Advocate appears on behalf of the Respondent Nos. 1 to 4. No further notice needs to be issued on him. Learned counsel for the Appellant will serve copy of the paper book on him in course of the day. He is allowed two weeks' time to file reply affidavit alongwith vakalatnama. Rejoinder, if any, may be filed within two weeks thereof.

Let notice be issued on rest of the Respondents by Speed Post. Requisites alongwith process fee, if not already filed, be filed by tomorrow. If the Appellant provides email address of rest of the Respondents, let notice be also issued through email.

Post the appeal 'for admission (after notice)' on **23rd April, 2020** before appropriate bench.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

am/gc